

**DISTRICT AND SESSIONS COURT, AURANGABAD**

**CIRCULAR**

**Dated 06-04-2020**

In the wake of outbreak of COVID-19 and in continuation of circulars issued by this office from time to time, it is further notified for information of the Advocate and the parties appearing in person that from Tuesday the 7th April, 2020, hearing of urgent matters, if any, will be taken up through Video Conferencing only between 12.00 noon to 02.00 p.m. on all Court working days, until further order.

General instructions, not exhaustive, in the matter are given below.

Advocate and parties appearing in person may mention urgent matters through the Video Conferencing Unit installed in the designated room in the court premises.

The Judicial officers concerned will take up hearing of extremely urgent matters through Video Conferencing between 12.00 noon to 02.00 p.m. on Court Working days.

The Advocates shall e.mail the application for an urgent hearing to following offices on email address.

Sr.No.	Name of establishment	email address
1	District Headquarters, Aurangabad	mahaurdc@mhstate.nic.in.
2	District Court / Civil Court Senior Division, Vaijapur	mahaurvaisc@aij.gov.in
3	CJJD & JMFC Court, Gangapur	mahaurgansc@aij.gov.in
4	CJJD & JMFC Court, Kannad	mahaurkansc@aij.gov.in
5	CJJD & JMFC Court, Sillod	mahaursilsc@aij.gov.in
6	CJJD & JMFC Court, Paithan	mahaurpaisc@aij.gov.in
7	CJJD & JMFC Court, Khultabad	mah-aurkhul@bhc.gov.in
8	CJJD & JMFC Court, Phulambri	mah-aurphul@bhc.gov.in
9	CJJD & JMFC Court, Soygaon	mahaursoysc@aij.gov.in

Advocate shall mention their Bar Council Enrollment Number in the application and shall also attach a soft copy of their Photo Id.

All the Judicial Officers from Taluka Court are hereby directed to follow the same procedure as above.

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If the concerned Judicial officer allows the application, the Superintendent/Asst. Superintendent (Judicial) concerned establishment shall communicate the date and time slot for hearing through Video Conferencing to the Advocates Concerned. On the date and time specified, the Advocates may make their application in such urgent matters only through the V.C.

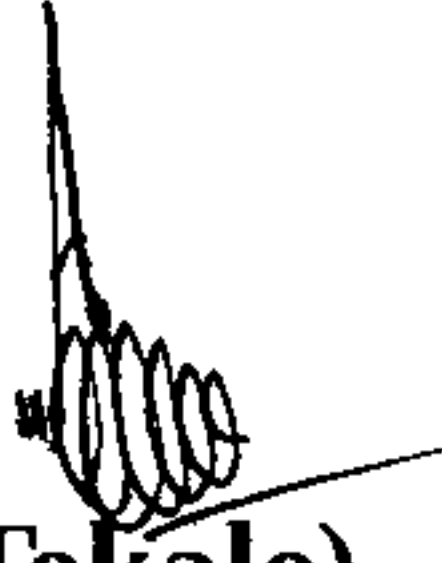
Upon the office specifying the date and time, the applicant's Advocate shall give notice of the listing and serve a soft copy of the application on the Respondent/s.

The Superintendent/Asst. Superintendent (Judicial) concerned establishment shall maintain register in below mentioned format and place the same daily before the Judicial Officer concerned.

Information of matters taken on  
Video Conferencing on /04/2020

Sr.No.	Registration No.	Nature of Proceeding	Name of parties	Name of Advocate
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District Court, Aurangabad  
Date : 06/04/2020


  
( S. D. Tekale )  
Principal District Judge,  
Aurangabad.

O.No./Com./ 7620 /2020  
District And Sessions Court,  
Aurangabad. Date : 06/04/2020

**Copy forwarded with compliments to :-**

- 01 All Judicial Officers, Aurangabad by email.
- 02 All Judicial Officers, Vaijapur/Gangapur/Kannad/Paithan/Sillod/Phulambri/Khultabad/Soygaon by email.
- 03 The District Government Pleader, Aurangabad.
- 04 The President, Bar Association, Aurangabad.
- 05 The Registrar, District Court, Aurangabad.
- 06 The Superintendent, Admin./Inspection/Judicial, District Court, Aurangabad.
- 07 The Superintendent, Civil Court, Senior Division, Aurangabad.
- 08 The Asstt. Superintendent, C & F District Court, Aurangabad.
- 09 The Asstt. Superintendent, CJM, Court, Aurangabad.
- 10 The Asstt. Superintendent, Civil Court, Senior Division (Corporation Court),/JMFC (Railway Court) Aurangabad.
- 11 The District System Administrator, District Court, Aurangabad.
- 12 Copy be affixed on the Notice Board.

District Court, Aurangabad  
Date : 06/04/2020

  
( S. D. Tekale )  
Principal District Judge,  
Aurangabad.